

(D)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.7/2004

Monday, this the 5th day of January, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Shri Jai Dev  
s/o Shri Natha  
Callman  
under Locoforeman  
Locoshed, Bareilly

...Applicant  
(By Advocate: Smt. Meenu Mainee for Shri B.S.Mainee)

... Versus

Union of India through

1. The General Manager  
Northern Railway  
Baroda House, New Delhi
2. The Divisional Railway Manager  
Northern Railway, Moradabad (UP)
3. The Asstt. Mechanical Engineer  
Northern Railway, Moradabad (UP)

...Respondents

O R D E R (ORAL)

Justice V.S.Agarwal:

The grievance of the applicant is that his appeal is pending with the General Manager, Northern Railway since 10.7.2002 and no decision has been taken.

2. At this stage when rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present application.

3. It is directed that respondent No.1 would consider and pass an appropriate order in accordance with law on the pending appeal of the applicant preferably within six

*Ag*

(3)

(2)

months from the date of receipt of a copy of the present order and communicate to the applicant.

4. Subject to aforesaid, application is disposed of.

Naik  
( S. K. Naik )

Member (A)

V.S. Aggarwal  
( V.S. Aggarwal )  
Chairman

/sunil/